

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "H" NEW DELHI

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER  
AND  
DR. BRR KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.1461/Del/2021  
निर्धारणवर्ष/Assessment Year: 2011-12

Shweta Aggarwal A-134, Defence Colony, New Delhi. PAN No. AFNPA1421P	बनाम Vs.	CIT(A) Delhi-42, New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Shri Samir Mahajan, CA
राजस्वकीओरसे /Revenue by	Shri M. Baranwal, CIT DR

सुनवाईकीतारीख/ Date of hearing:	08.09.2022
उद्घोषणाकीतारीख/Pronouncement on	08.09.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order u/s 250 of the Income Tax Act, 1961 dated 18.12.2018 for AY 2011-12.

2. At the time of hearing Ld. Counsel for the assessee furnished a letter dated 07.09.2022 stating that assessee wants to withdraw the appeal for the reasons mentioned in the letter. The contents of the letter are as under:

"Date: 07.09.2022

**Before the Hon'ble ITAT Delhi Bench-H, New Delhi**

Re: *Shweta Aggarwal* Vs. *Commissioner of income Tax (Appeals)-42*  
*C/o Surinder Mahajan & Associates, A-134, Defence Colony, New Delhi.* *New Delhi-110002*  
(Appellant) (Respondent)

**Appeal No. ITA 1461/DEL/2021 - AY 2011-12**

**Request for withdrawal of appeal**

Hon'ble Sirs,

*In regard to the captioned matter, it is most humbly submitted that we have been instructed by the Assessee to withdraw this appeal since the Assessee does not want to pursue the litigation.*

*Under the circumstances, it is not humbly prayed that the Assessee may kindly be allowed to withdraw the appeal.*

Thanking you,

Yours faithfully,

**For Surinder Mahajan & Associates**  
**Sd/-**  
**Chartered Accountants"**

3. The Ld. DR has no serious objection in assessee withdrawing its appeal.
4. Considering the submissions of the Ld. Counsel/assessee, we permit the assessee to withdraw its appeal. Accordingly, the appeal is dismissed as withdrawn.
5. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 08/09/2022

**Sd/-**  
**(BRR KUMAR)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

Dated: 08.09.2022

*\*Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**